CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.662/2015 in OA No.1581/2015

this the 22nd day of February, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

R.K.Meena Age 61 years S/o Late Shri Mool Chand Meena Welfare Officer (Retd.) R/o WZ-89A, Raj Nagar, Part-II Palam Colony New Delhi

.... Petitioner.

(By Advocate: None)

VERSUS

- Shri K.K.Sharma
 Chief Secretary
 Govt. of NCT of Delhi
 Delhi Secretariat
 New Delhi 110 002.
- Shri K.R.Meena
 Director Employment
 Government of NCT of Delhi
 IARI Complex, Pusa
 New Delhi 110 012

.... Respondents.

(By Advocate: Shri Anmol Pandita for Shri Amit Anand)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard Shri Anmol Pandita, learned proxy counsel for the respondents.

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2. The present Contempt Petition is filed alleging non implementation of

the order of this Tribunal passed on 28.04.2015 in OA No.1581/2015 which

reads as under :-

"4. In the circumstances, the O.A. is disposed of at the admission

stage, without going into the other merits of the case, by directing the respondents to consider the representation dated 12.12.2013 of the applicant and to pass appropriate speaking and reasoned orders

thereon, in accordance with law, within 90 days from the date of

receipt of a copy of this order. No order as to costs."

3. Shri Anmol Pnadita, learned proxy counsel appearing for the

respondents while producing the orders dated 03.02.2016, 15.02.2016 and

19.02.2016 submitted that they have fully complied with the orders of this

Tribunal, accordingly prays for dismissal of the CP.

4. In the circumstances and in view of the substantial compliance of the

orders of this Tribunal, the CP is closed. Notices are discharged. However,

the applicant is at liberty to question the order now passed by the

respondents, if he is still aggrieved, in accordance with law. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR) Member (J)

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